

SPECIAL BENCH

ITEM NO. 3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.440/2022, IA No.441/2022 & IA No.442/2022
IN CP (IB) No.489/ALD/2019**

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI KAUSHALENDRA KUMAR SINGH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th December,
2022, 02:30 pm**

NAME OF THE COMPANY	M/S PALLIA TRANSPORT COMPANY V/S M/S RNV HOSPITALITY SERVICES PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Rishabh Govila, Adv.

: For the RP/Applicant in IA No.440/2022 & IA No.441/2022

Sh. Abhishek Anand alongwith Sh. Pathik Choudhury & Supriyo Banerjee, Adv.

: For the Applicant/RP in IA No.442/2022

ORDER

IA No.440/2022 & IA No.441/2022

The present applications have been filed under Section 60(5) of the Code read with Rule 11 of NCLT Rules, 2016 for seeking declaration that the amount transferred to the respondent by the Ex-Director is illegal and the same be transferred back to the Bank account of the Corporate Debtor.

Let the notice of the same be issued to the other side within two weeks and after service of the notice, reply be filed within next two weeks by serving an advance copy to the other side.

Let the matter be listed on 7th February, 2022.

—Sd—

IA No.442/2022

The present application has been filed under Section 60(5) of the Code read with Rule 11 of NCLT Rules, 2016 with a prayer to prepone the next date of hearing i.e. 7th February, 2023 in **IA No.332/2022** on the ground of urgency.

In view of the facts and circumstances explained by the Ld. Counsel for the applicant, let the matter be preponed to 12th December, 2022.

Accordingly, IA No.442/2022 is allowed and disposed of.

—Sd—

(Kaushalendra Kumar Singh)
Member (Technical)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)

05th December, 2022

Kavya Prakash Srivastava
(Stenographer)